

Listed on 17.12.2013

Before Court No. 6

Item No. 37

SECTION: XIV

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL (C) Nos. 26106-26108/2011

WITH

PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTARY APPLICATION NOS.1-3

(Applications for condonation of delay in filing SLP)

Nisha Devi ...Petitioner

Versus

State of H.P. & Ors. ...Respondents

OFFICE REPORT

Pursuant to this Court's Order dated 9.9.2011 show cause notice was issued to all the five respondents on 16.9.2011 by registered AD as well as dasti. Ms. Pragati Neekhara, Advocate has filed Vakalatnama/Appearance as well as Counter Affidavit on behalf of respondent Nos 1 to 4. Counter Affidavit has been included in SLP Paper Books. Counsel for the petitioner has filed affidavit with proof of dasti service duly served upon Respondent No.5 on 27.10.2011 but no one has entered appearance so far.

For non filing appearance by Respondent No.5 these matters were listed before the court of Ld. Registrar on various dates and lastly on 21.3.2012 when the Court was pleased to pass the following Order:-

"Service is complete. Respondent Nos.1-4 have filed counter affidavit. Respondent No.5 has not appeared in spite of service of notice. Hence, place the matter before the Hon'ble Court as per rules."

It is submitted that Mr. Sandeep Narain, Advocate (SCLSC) has on 17.5.2012 filed vakalatnama/appearance on behalf of respondent No. 5 but he has not filed counter affidavit so far.

Service is complete.

The matters alongwith applications above mentioned are listed before the Court with this Office Report.

DATED THIS THE 13th DAY OF DECEMBER, 2013.

ASSISTANT REGISTRAR.

COPY TO:

Mr. A. K. Sinha, Adv.

MS. Pragati Neekhara, Adv.

Mr. Sandeep Narain, Adv.

ASSISTANT REGISTRAR.

SS